

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Appeal.No.635/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th December 2017, 10.30 A.M

Name of the Company		Om City Homes pvt Ltd Vs- ROC, Bihar	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

4 SURENDRA SINGH, ADVOCATE APPELLANT

ORDER

S. Singh (Adv)
11.12.2017

Ld. Counsel for the appellant is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name.

Heard. Admit.

Let notice be issued on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Bihar for filing detail paragraphwise reply within 30 days after service of petition by the petitioner. Petitioner is directed to serve a copy of the petition on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Bihar and file affidavit of service within 7 days from today.

List it on 30/01/2018 for hearing.

8d
(Jinan K.R.)
Member (J)

8d
(V.P.Singh)
Member (J)